

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S GLOBE PANEL INDUSTRIES
INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S GLOBE PANEL INDUSTRIES INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/04/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2010PTC202109
5.	Address of the registered office and principal office (if any) of corporate debtor	UNIT NO. 108, 1ST FLOOR, NDM-2, PLOT NO. D-1-2-3 WAZIRPUR DISTRICT CENTRE, NETAJI SUBHASH, PLACE, North Delhi, NEW DELHI, Delhi, India, 110034
6.	Insolvency commencement date in respect of corporate debtor	21.08.2026 (Hon'ble NCLT Court order dated 19.08.2026 & Email received on dated 21.08.2026)
7.	Estimated date of closure of insolvency resolution process	17.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sunil Kumar Agrawal Registration No: IBBI/IPA-002/IP-N00081/2017-2018-10222
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: E-205, LGF, Greater Kailash – II, New Delhi 110048 Email: aggarwalsk21@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 904, GF, Sector- 7C, Faridabad- 121006 Email: cirpglobepanel2026@gmail.com
11.	Last date for submission of claims	04.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process (CIRP) of M/s Globe Panel Industries India Private Limited on dated 19.08.2026 vide order **CP (IBC)-46/ND/2026**. The IRP has received email from Hon'ble NCLT Court on dated 21.08.2026.



The creditors of M/s Globe Panel Industries India Private Limited, are hereby called upon to submit their claims with proof on or before 04.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

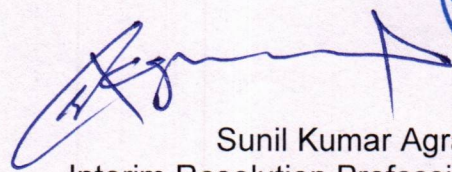
A financial creditor belonging to a class, as listed against the entry No. 12 (N/A), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. - Not Applicable

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B: Claim by Operational Creditors except workmen & employees.
- Form C: Claim by Financial Creditors.
- Form CA: Claim by Financial Creditors in a class.
- Form D: Claim by workmen or an employee.
- Form E: Claim submitted by an authorized representative of workmen or an employee.
- Form F: Claim by Creditors (other than Financial Creditors and Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.08.2026
Place: New Delhi



Sunil Kumar Agrawal
Interim Resolution Professional

Regn. No: IBBI/IPA-002/IP-N00081/2017-2018-10222
AFA No. AA2/10222/02/311226/204184 Valid upto 31.12.2026

**ORIX Leasing & Financial Services India Limited**
Registered Office: Plot No.94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (East), Mumbai - 400059 Website: www.orixindia.com; Tel:- 022-67070100

**APPENDIX- IV-A [See proviso to rule 8(6)]
NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

Public Notice for auction sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of the Secured Creditor i.e., Orix Leasing & Financial Services India Ltd., will be sold through public auction on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS BASIS" on **08.09.2026** through <https://bankauctions.in/> for recovery of amount as mentioned herein below due to Orix Leasing & Financial Services India Ltd. from borrowers and co-borrowers as mentioned herein below. The Reserve Price and the Earnest Money Deposit (EMD) will be as mentioned herein below.

NAME OF THE BORROWERS AND CO-BORROWERS	DETAILS OF PROPERTY/SECURED ASSET	RESERVE PRICE (INR)
OUTSTANDING AMOUNT		EARNEST MONEY DEPOSIT (EMD)
LOAN ACCOUNT NUMBER		LAST DATE & TIME OF SUBMISSION OF EMD AND DOCUMENTS
DEMAND NOTICE DATE		BID INCREASE AMOUNT
1. M/s Ecatic International Pvt. Ltd. 2. Vishant Yadav 3. Vikrant Yadav 4. Rajroop Yadav 5. Deepam Yadav	All That Piece And Parcel Built Up Property Bearing Municipal No. Wz-65, Area Measuring 325 Sq. Yds., Out of Total Area 550 Sq. Yards., Out of Khassa No. 130, Situated in The Lal Dora Area of Village- Shakurpur, Delhi-110034, And The Said Property is Bounded By As: East: Gali, West: Other's Property, North: Property of Sh. Manoj Yadav, South: Other's Property	INR 1,50,05,250/- (Rupees One Crore Fifty Lakhs Five Thousand Two Hundred Fifty Only) INR 15,00,525/- (Rupees Fifteen Lakhs Five Hundred Twenty Five Only)
INR 21,34,541,44/- (Rupees Two Crore Thirteen Lakhs Ninety Four Thousand Five Hundred Forty One And Paise Forty Four Only) As On 11.08.2026 LN0000000010395, LN0000000018573, LN0000000019274 & LN0000000010246.		07.09.2026 INR 50,000/- (Rupees Fifty Thousand Only)
30.11.2022		
1. Vinay Kumar 2. Palak Anand	All That Piece And Parcel of Upper Ground Floor, Without Roof Rights "Said Floor" Built on Property Bearing G-29, Plot No. 27 & 28, Area Measuring 108.9 Sq. Yds., (18.9 X 51.9) Approx., (91 Sq. Mtrs.), Out of Khassa No 513, Situated At Vill. Mamurpur, G-Block, Punjabi Colony, Narela, Delhi-110040, And Bounded As: East: House No G-28, Sh. Pyare Lal, West: Gali 18 Ft. North: Property of Sh. Kishori Lal, South: Gali 15 Ft.	INR 13,72,700/- (Rupees Thirteen Lakhs Seventy Two Thousand Seven Hundred Only) INR 1,37,270/- (Rupees One Lakh Thirty Seven Thousand Two Hundred Seventy Only)
INR 42,76,029.47/- (Rupees Forty Two Lakhs Seventy Six Thousand Twenty Nine And Paise Forty Seven Only) As On 11.08.2026 LN0000000014542		07.09.2026 INR 50,000/- (Rupees Fifty Thousand Only)
22.03.2022		

For any query related to Secured Property, the intending bidder/ purchaser may contact Authorized Officer **Mr. Sukhwant Bhamrah** (Contact Details: +91-9810389922) during the working hours from Monday to Saturday.

For detailed terms and conditions of the sale, please refer to the link provided in the website of Orix Leasing & Financial Services India Ltd., i.e., <https://www.orixindia.com/sales-notice>

Date: 18.08.2026
PLACE: Delhi

-Sd- Authorised Officer
Orix Leasing & Financial Services India Ltd.

**INTEC CAPITAL LTD**
Regd. Office: 708, Manjusha Building, 57, Nehru Place, New Delhi-110019

APPENDIX IV [See rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the authorized officer of the **INTEC CAPITAL LTD** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with (rule 3) of the security interest (Enforcement) Rules, 2002, issued demand notice dated **08-04-2021** sent on **15-04-2021** calling upon the Borrower **M/s PUJA ENTERPRISES (BORROWER), THROUGH ITS PROPRIETOR MR. RAM PRASAD SHARMA, MR. RAM PRASAD SHARMA (CO-BORROWER), MRS. LOKESH SHARMA (CO-BORROWER/ MORTGAGOR)** (Loan agreement No. **LNFB03415-160005878**) to repay the amount mentioned in the notice as on **31-03-2021**, Rs. **7,61,671/-** (Rupees Seven Lakh Sixty One Thousand Six Hundred Seventy One Only) within 60 days from the date of the receipt of the said notice.

The Borrower/mortgagor having failed to repay the amount, notice is hereby given to the borrower/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him/her under sub-section (4) of section 13 of act read with rule 8 of the security interest Enforcement Rules, 2002 on this **20th day of August of the year 2026** in pursuance of the order passed by L. District Magistrate, Faridabad, Haryana on **05-02-2026** under Section 14 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The Borrower/mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the **INTEC CAPITAL LTD** for an amount of being **Rs. 7,61,671/-** (Rupees Seven Lakh Sixty One Thousand Six Hundred Seventy One Only) as on **31-03-2021** and future interest, expenses and cost thereon until full payment.

The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property

ALL THAT PART AND PARCEL OF RESIDENTIAL COMMERCIAL PROPERTY LAND/ BUILDING/STRUCTURE AND FIXTURES SITUATED AT HOUSE NO.1895 (EASTERN PART OF PLOT NO.139), KHASRA NO. 194, PARVATIYA COLONY, NEAR BAL KALYAN SCHOOL, MAUZA GAUNCHI, TEHSIL BALLABGARH, FARIDABAD, HARYANA-121001.

Date : 21.08.2026
Place : Nehru Place, New Delhi

Authorized Officer
INTEC CAPITAL LTD

**GLOBUS SPIRITS LIMITED**
CIN : L74899DL1993PLC052177
Regd. Office:- F-0, Ground Floor, The Mira Corporate Suites, Plot No.182, Ishwar Nagar, Mathura Road, New Delhi-110065 | Ph:011-66424600, Fax:011-66424629, E-mail:corporateoffice@globusgroup.in, Web:www.globusspirits.com

Notice of AGM and Fixation of Record Date

Notice is hereby given that the 33rd Annual General Meeting of the company for the financial year 2025-26 will be held on Tuesday, 15th September 2026 at 12.00 Noon at the Registered Office of the company through Video conferencing ("VC") / Other Audio Visual Means ("OAVM"). Please also note that the company has fixed the cut-off date (i.e. record date) for the purpose of reckoning eligibility of members for e-voting & for voting on the AGM date as well as for payment of final dividend for the FY 2025-26 is Tuesday, 08th September, 2026.

The 33rd AGM Notice and Annual Report for the year ended 31st March 2026 has been e-mailed at their e-mail address registered with the company/the DP's the RTA, as the case may be. The AGM Notice as well as Annual Report is also available on the company's website www.globusspirits.com.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, the Company is pleased to provide e-voting facility to the members through MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited), ("MUFGIPL") to exercise their right to vote on resolutions proposed to be considered at the AGM of the Company by electronic means and the business may be transacted through remote e-Voting (<https://instavote.linkintime.co.in>). The Voting period begins on 12th September 2026 at 9.00 A.M. and ends on 14th September 2026 at 5.00 P.M. The voting module shall be disabled by MUFGIPL for voting thereafter. The remote e-voting shall not be allowed beyond 14th September 2026 at 5.00 P.M. The Company is pleased to provide members facility to exercise their right to vote at the 33rd Annual General Meeting (AGM) by electronic means and the business may be transacted through e-Voting Services provided by MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited), ("MUFGIPL"). A member may participate in the general meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the meeting, a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting in the general meeting. Members are requested to contact the Company's Registrar & Share Transfer Agent (RTA), MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) (MUFGIPL) Noble Heights, 1st Floor, Plot NH 2 C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi-110058 (Phone No. : +91-11-41410592; Fax No. : +91-11-41410591; Email: delhi@linkintime.co.in) for reply to their queries/redressal of complaints, if any, or contact at the Registered Office of the Company (Phone No.: +91-11-66424600, Email: corporateoffice@globusgroup.in or ir@globusgroup.in).

Dated : 21st August, 2026

For Globus Spirits Limited
Sd/-
Santosh Kumar Pattanayak
(Company Secretary)

**INDIA SHELTER FINANCE CORPORATION LTD.**
Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt. of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
MR./MRS. Eaji Devi Prajapat W/O LADU PRAJAPAT & MR./MRS. PRAKASH CHANDRA S/O LADU PRAJAPAT Add:-96, Jalandhri Ka Mohalla, Suvana Dist. Bhiwara Rajasthan-311011 (LOAN ACCOUNT NO. LA31CLLONS000005028336/AP-10049779) Branch : Bhiwara .	All Piece And Parcel Of AARAJI No. 4483/2570, VILLAGE SUWANA, GP-SUWANA, TEH. BHIWARA, DIST. BHIWARA RAJASTHAN-311011 BOUNDARY:- EAST- Property of Mrs. Lad Prajapat, WEST- Property of Mr. Kalu Teli, NORTH- Private Rasta, SOUTH-Property of Mr. Shekhar Garg.	Demand Notice 10.01.2024 Rs. 778697/- (Rupees Seven Lakh Seventy Eight Thousand Six Hundred Ninety Seven Only) Due As On 10.01.2024 Together With Interest From 11.01.2024 And Other Charges And Cost Till The Date Of The Payment	17.08.2026
MR./MRS. SANTOK . W/O Late. PANNA LAL & MR./MRS. Legal Heir Of PANNA LAL MALI S/O RAM SUKDH MALI Add:- Patta No. 1, Book No 85 Gram Brahmano Ka Mohalla Gp Lambiya Kalan, Ps Banera Dist Bhiwara Rajasthan 311024 Admeasuring Area 142.33 Varg Gaj Boundary :- East-house Of Ladu Lal Mali, West-house Of Magna Lal Mali, North-arn Rasta And House Of Ladu Lal Mali, South-house Of Balu Jat	All Piece And Parcel Of One Residential Property Of Patta No. 1, Book No 85 Gram Brahmano Ka Mohalla Gp Lambiya Kalan, Ps Banera Dist Bhiwara Rajasthan 311024 Admeasuring Area 142.33 Varg Gaj Boundary :- East-house Of Ladu Lal Mali, West-house Of Magna Lal Mali, North-arn Rasta And House Of Ladu Lal Mali, South-house Of Balu Jat	Demand Notice 11.05.2026 Rs. 84856/- (Rupees Eight Lac Forty Six Thousand Three Hundred Fifty Eight Only) Due As On 10.05.2026 Together With Interest From 11.05.2026 & Others Charges And Cost Till The Date Of The Payment	19.08.2026
Mr./Mrs. Lila Devi Jat W/O Mr./Mrs. Balu Ram Jat & Mr./Mrs. Balu Ram Jat S/O Chaturbhuj Jat LularADD:- Mishal No. 04, Book No. -81, Patta No. -25, Gram & P.G. Soniyana, P.S. Sahada, Bhiwara, Rajasthan - 311806 (Loan Account No. LA31VLLONS000005155360/AP-1035291) Branch : Bhiwara	All Piece And Parcel Of One Residential Property Of Mishal No. -04, Book No. -81, Patta No. -25, Gram & P.G. Soniyana, P.S. Sahada, Bhiwara, Rajasthan - 311806 Admeasuring 1083 Sq Ft Bt 81, Patta No. -25, Gram And 311806 Admeasuring 1083 Sq Ft Boundary:- East - Aam Rasta, West - House Of Bheru Jat , North - House Of Gopi Jat, South - House Of Bheru Jat	Demand Notice 11.06.2026 Rs. 1188048/- (Rupees Eleven Lakh Eighty-Eight Thousand And Forty Eight Only) Due As On 10.06.2026 Together With Interest From 11.06.2026 & Others Charges & Cost Till The Date Of The Payment	20.08.2026
MR./MRS. Rukama Devi W/O MR./MRS. Mangru Gurjar & MR./MRS. Shyam Lal S/O MR./MRS. Mangru Gurjar & ALSO AT, MR./MRS. Kamesh Gurjar S/O MR./MRS. Shyam Lal & ALSO AT, MR./MRS. Asha Ram Gurjar S/O MR./MRS. Shyam Lal Add:- Book No.1273 Patta No. 13, Gp-Khairabad, Ps-suwana Dist. Bhiwara, Rajasthan - 311025 (Loan Account No. CHL10000668/AP-0543374) Branch : Bhiwara	All Piece And Parcel Of One Residential Property Of Book No.1273 Patta No. 13, Gp-Khairabad, Ps Suwana, Dist. Bhiwara, Rajasthan - 311025 Admeasuring Area 1325 Sq Ft Boundary:- East - Bhairu Lal, West -swam Ki Padat, north - Narayani ,south - Shamlal Rasta	Demand Notice 11.06.2026 Rs. 258933/- (Rupees Two Lakh Fifty-Eight Thousand Nine Hundred And Thirty-Three Only) Due As On 10.06.2026 Together With Interest From 11.06.2026 & Others Charges & Cost Till The Date Of The Payment	20.08.2026
MR./MRS. Lalita Sain W/O Ramesh Chandra Sen & MR./MRS. Ramesh Chandra Sen S/o Mohan Lal Sain Add:-Shri Ramnagar, Devnarayan Mandir ke pass wall gali Guwaradi Nr. Jeneral Store Teh. Hamirgarh Dist Bhiwara, Rajasthan - 311001 (LOAN ACCOUNT NO. CHL100003216/AP-0688290) Branch : Bhiwara .	All Piece And Parcel Of One Residential Property Of Araji No. 155 & 1124/153 Guwaradi 311001 Admeasuring Area 600 Sq Ft Boundary:- East - Plot No. 24 Rekha Vaishnav House, West -plot No 25 Bhairu Lal House , North 20 Fit Road South-plot No. 23-26	Demand Notice 11.06.2026 Rs. 289540/- (Rupees Two Lakh Eighty-Nine Thousand Five Hundred And Forty Only) Due As On 10.06.2026 Together With Interest From 11.06.2026 And Otherr Charges And Cost Till The Date Of The Payment	20.08.2026

PLACE: Rajasthan DATE: 21/08/ 2026 For India Shelter Finance Corporation Ltd (Authorized Officer)
FOR ANY QUERY, PLEASE CONTACT Surendar kumar pareek (93147-16508)

**INDIA SHELTER FINANCE CORPORATION LTD.**
Regd. Off:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002
Branch Office : 1st floor, Plot. No. 5-C-5, Meera Nagar, Chittorgarh Rajasthan 312001, Navratna Tower, 1st floor, krishi Mandi Road, Ambedkar chouraha, Pratapgargh Raj, 312605

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, the undersigned being the authorised officer of the India Shelter Finance Corporation Ltd. under the securitisation and reconstruction of financial assets and enforcement (security) interest act, 2002 and in exercise of power conferred under section 13(12) read with rule 3 of the security interest (enforcement) rules, 2002, issued a Demand Notice on the date noted against the account as mentioned hereinafter, calling upon the borrower and also the owner of the property/surety to repay the amount within 60 days from the date of the said notice. Whereas the owner of the property and the other having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the Properties described herein below in exercise of the powers conferred on him/her under section 13(4) of the said act read with rules 8 & 9 of the said rules on the dates mentioned against each account. Now, the borrower in particular and the public in general is hereby cautioned not to deal with the Property/ies and any dealing with the Property/ies will be subject to the charge of India Shelter Finance Corporation Ltd for an amount mentioned as below and interest thereon, costs, etc.

Name of the Borrower / Guarantor (Owner of the Property) & Loan Account Number	Description of the Charged /Mortgaged Property (All the Part & Parcel of the Property Consisting of)	Date of Demand Notice, Amount Due as on Date of Demand Notice	Date of Possession
Mr./Mrs. Gudi W/O Mitthu Lal Lodha & Mr./Mrs. Mitthu Lal Lodha S/o Goma Lodha Add:- H. No. 35, (Patta No. 009, Book No. 005) Aaraji No. 912 Vill. Biliya, G.P. Nagari, P.S. Chittorgarh, Dist. CHITTORGARH Rajasthan 312901 ADMEASURING AREA 2185.40 SQ.FT. BOUNDARY:- East- H/O Bheru, Gokal, Raju, Bhagwan, West- H/O Ratan Lal Lodha, North-Road, South- H/O Dayaram Kumhar	All Piece And Parcel Of PATTa NO. 009, BOOK NO. 005 Aaraji No. 912, Vill. Biliya G.P. Nagari, P.S. Chittorgarh, DIST. CHITTORGARH RAJASTHAN 312901 ADMEASURING AREA 2185.40 SQ.FT. BOUNDARY:- East- H/O Bheru, Gokal, Raju, Bhagwan, West- H/O Ratan Lal Lodha, North-Road, South- H/O Dayaram Kumhar	Demand Notice Dated :- 14.07.2025 Rs. 1597738/- (Rupees Fifteen lakh ninety seven thousand seven hundred thirty eight Only) Due As On 10.07.2025 Together With Interest From 11.07.2025 And Other Charges And Cost Till The Date Of The Payment	20.08.2026 (Physical Possession)
Mr./Mrs. Hirji . W/O Bheru Lal Keer & Mr./Mrs. Narayan Lal Keer S/o Bheru Lal Keer Add:- Kansya Kalan Leswa Chittorgarh Bhdasaura Rajasthan 312024 (LOAN ACCOUNT NO. HL31SVLONS000005145929 /AP-10339068)	All Piece And Parcel Of PATTa NO. 33 BOOK NO. 91 VILLAGE KANSYA KALAN GP LESVA PS BHADESAR DIST CHITTORGARH 312022 Admeasuring 1166 Sq. Ft. BOUNDARY:- East- Aam Rasta, West- Rajendra Nath North- Bagwan Lal, South- Mohan Lal	Demand Notice Dated :- 11.05.2026 / Rs. 856719/- (Rupees Eight Lakh Fifty Six Thousand Seven Hundred Nineteen Only) Due As On 10.05.2025 Together With Interest From 11.05.2025 And Other Charges And Cost Till The Date Of The Payment	18.08.2026 (Symbolic Possession)
Mr./Mrs. Kanchan Devi Bairagi W/o Balu Das & Mr./Mrs. Balu Das S/o Ram Das Add:- Sadho Ka Mohalla Sadho Ka Ren Ka Kheda Keshar Khedi, Nimbahera Chittorgarh Rajasthan 312202 (LOAN ACCOUNT NO. HLCGSVLONS000005120173 / HLCGSVLONS000005128430 / AP-10276376 & AP-10278714)	All Piece And Parcel Of PATTa NO. 033 VILL REN KA KHEDA GP BALARDA PS KAPASAN DIST CHITTORGARH RAJASTHAN 312202 Admeasuring 1404 Sq. Ft. BOUNDARY:- East- Madhav das/ Garmar Das, West- Leharu/ Bhagwan das, North-Own badda, South- Aam Rasta	Demand Notice Dated:- 11.05.2026 (Rupees Eleven Lakh Twenty One Thousand Six Hundred Forty Only) Due As On 10.05.2025 Together With Interest From 11.05.2025 And Other Charges And Cost Till The Date Of The Payment	18.08.2026 (Symbolic Possession)
Mr./Mrs. Lalji Bai W/o Madan Lal Khatik & Mr./Mrs. Ishwar Khatik S/o Madan Lal Khatik Add:- Khadi Mohalla Pandoli Chittorgarh Pandoli St Rajasthan 312202 (LOAN ACCOUNT NO. HL31SVLONS000005140848 /AP-10323680)	All Piece And Parcel Of Patta no 01 Book no 30 Village and Grah panchayat Pandoli station, Tehsil Kapasan District Chittorgarh Rajasthan 312202, ADM AREA 674.15 SQ.FT. BOUNDARY:- EAST: House of Suresh Khatik, WEST: ROAD, NORTH: House of Bheru Lal / Choga Lal Khatik, South: House of Banshi Lal / Jitu Khatik	Demand Notice Dated:- 13.04.2026/ Rs. 482935/- (Rupees Four Lakh Eighty Two Thousand Nine Hundred Thirty Five Only) Due As On 10.04.2026 Together With Interest From 11.04.2026 And Other Charges And Cost Till The Date Of The Payment	18.08.2026 (Symbolic Possession)
Mr./Mrs. Naru Bai S/o Mangi Lal & Mr./Mrs. Mangi Lal Bhi S/o Hansu Bhi Add:- 210 Jijiya Teh Kapasan Dist Chittorgarh Raj 312207 (LOAN ACCOUNT NO. HL31RNLONS000005065123 /AP-10146388)	All Piece And Parcel Of PATTa NO. 46, BOOK NO. 1, MISAL NO. 46, VILL JIJIYA GP CHAPARI TEH KAPASAN DIST CHITTORGARH RAJ 312207 AREA MEASURING 966 SQ. FT. BOUNDARY:- East-ROAD, West- FARM CHUNNI LAL, North-HOUSE RATAN LAL BHI, South-HOUSE DEVI LAL BHI.	Demand Notice Dated:- 11.02.2026/ Rs. 838142/- (Rupees Eight Lakh Thirty Eight Thousand One Hundred Forty Two Only) Due As On 10.02.2026 Together With Interest From 11.02.2026 And Other Charges And Cost Till The Date Of The Payment	18.08.2026 (Symbolic Possession)
Mr./Mrs. Rekha Kumawat W/o Kushal Kumawat & Mr./Mrs. Kushal Kumawat S/o Kanhaiya Lal Kumawat Add:- Village Jajali, Teh. Arnod Dist. Pratapgargh, Rajasthan 312615 (LOAN ACCOUNT NO. HLPTSVLONS000005123626 /AP-10280377)	All Piece And Parcel Of PATTa NO. 09, BOOK NO. 02 VILLAGE JAJALI, G.P. JAJALI, P.S. ARNOD, TEH. ARNOD DIST. PRATAPGARH 312615 BOUNDARY:- East- Plot West- Road North- Road; South- Plot of Vikas Kumawat	Demand Notice Dated:- 11.06.2026 / Rs. 1523116/- (Rupees Fifteen Lakh Twenty Three Thousand One Hundred Sixteen Only) Due As On 10.06.2026 Together With Interest From 11.06.2026 And Other Charges And Cost Till The Date Of The Payment	20.08.2026 (Symbolic Possession)
Mr./Mrs. Shobha Bai Dholi W/o Jagdish Dholi & Mr./Mrs. Jagdish Dholi S/o Hira Add:- Gadhriawas Nimbahera Chittorgarh Rajasthan 312202 (LOAN ACCOUNT NO. HL31SVLONS000005113011 /AP-10266531)	All Piece And Parcel Of PATTa NO. 25 VILL GADRIYAWAS SIDHPURJA GP GORA JI KA NIMBAHERA PS KAPASAN DIST CHITTORGARH 312202 Rajasthan Admeasuring 1300 Sqft. BOUNDARY:- East-Dali, West- Heera, North-Dali South-Aam Rasta	Demand Notice Dated:- 11.05.2026/ Rs. 570987/- (Rupees Five Lakh Seventy Thousand Nine Hundred Seventy Six Only) Due As On 10.05.2026 Together With Interest From 11.05.2026 And Other Charges And Cost Till The Date Of The Payment	18.08.2026 (Symbolic Possession)

Date: 23/08/2026 FOR ANY QUERY, PLEASE CONTACT MR. SURENDRA KUAMR PAREEK (+91 9314716508)
Place: Chittorgarh & Pratapgargh (Rajasthan) (Authorized Officer) For India Shelter Finance Corporation Ltd.

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S GLOBE PANEL INDUSTRIES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

	M/S GLOBE PANEL INDUSTRIES INDIA PRIVATE LIMITED
1. Name of corporate debtor	28/04/2010
2. Date of incorporation of corporate debtor	Registrar of Companies, NCT of Delhi
3. Authority under which corporate debtor is incorporated / registered	U74900DL2010PTC202109
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	UNIT NO. 108, IST FLOOR, NDM-2, PLOT NO. D-1-2-3 WAZIRPUR DISTRICT CENTRE,NETAJI SUBHASH, PLACE, North Delhi, NEW DELHI, Delhi, India, 110034
5. Address of the registered office and principal office (if any) of corporate debtor	21.08.2026 (Hon'ble NCLT Court order dated 19.08.2026 & Email received on dated 21.08.2026)
6. Insolvency commencement date in respect of corporate debtor	17.02.2027
7. Estimated date of closure of insolvency resolution process	Mr. Sunil Kumar Agrawal Registration No: IBB/IPA-002/JP-N00081/2017-2018/10222 Address: E-205, LGF, Greater Kailash - II, New Delhi 110048 Email: aggarwalsk21@yahoo.com
8. Name and registration number of the insolvency professional acting as interim resolution professional	Address: 904, GF, Sector- 7C, Faridabad- 121006 Email: circglobepanel2026@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	04.09.2026
10. Address and e-mail to be used for correspondence with the interim resolution professional	NA
11. Last date for submission of claims	NA
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Web link: https://ibbi.gov.in/downloadform.html Physical Address: NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process (CIRP) of M/s Globe Panel Industries India Private Limited on dated 19.08.2026 vide order CP(IBC)-46/ND/2026. The IRP has received email from Hon'ble NCLT Court on dated 21.08.2026. The creditors of M/s Globe Panel Industries India Private Limited, are hereby called upon to submit their claims with proof on or before 04.09.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12 (NA), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable. The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim: Form B: Claim by Operational Creditors except workmen & employees. Form C: Claim by Financial Creditors. Form CA: Claim by Financial Creditors in a class. Form D: Claim by workmen or an employee. Form E: Claim submitted by an authorized representative of workmen or an employee. Form F: Claim by Creditors (other than Financial Creditors and Operational Creditors) Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sunil Kumar Agrawal
Interim Resolution Professional

Regn. No: IBB/IPA-002/JP-N00081/2017-2018/10222
AFA No. AA2/10222/02/311226/204184 Valid upto 31.12.2026

Date: 21.08.2026
Place: New Delhi

**HDFC BANK**

Branch: The Capital Court, Munirka, Outer Ring Road, Olof Palme Marg, New Delhi-110067, Tel: 011-41596676, CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

E-AUCTION SALE NOTICE (Sale through e-bidding only)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) indicated in Column (A) that the below described immovable property(ies) described in Column (C) mortgaged/charged to the Secured Creditor, the constructive / physical possession of which has been taken as described in column (D) by the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" as per the details mentioned below ::

Notice is hereby given to Borrower / Mortgagor(s) / legal heirs, legal representatives (whether known or unknown), executor(s), administrator(s), successor(s) and assignee(s) of the respective Borrower(s) / Mortgagor(s) (since deceased), as the case may be, indicated in Column (A) under Rule 8(6) of the Security Interest (Enforcement) Rules 2002.

For detailed terms and conditions of the sale, please refer to the link provided in HDFC Secured Creditor's website i.e. www.HDFCBANK.Com

(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)
Name/s of Borrower(s)/Guarantor(s)	Outstanding dues to be recovered (Secured Debt) (Rs.)*	Description of the Immovable Property / Secured Asset	TYPE OF POSSESSION	DATE & TIME OF INSPECTION	Reserve Price (Rs.)	Last date of submission of bids	Earnest money deposit	Bid Incremental Rate	Date of Auction and time
(1) MRS. RAMA SHARMA	Rs. 11,15,956/- (Rupees Eleven Lakh Fifteen Thousand Nine Hundred and Fifty-Six only) as on 31-MAR-2025*	FLAT 27/1925, SECOND FLOOR, EWS UP AWAS VIKAS PARISHAD, SIDDHARTH VIHAR YOJANA, SECTOR-9, GHAZIABAD, UTTAR PRADESH CONSISTING OF 1 ROOM, 1 DRAWING HALL, 1 KITCHEN, 1 TOILET/BATH ADMEASURING 30.7 SQ. MTRS. (APPROX.) ALONGWITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH & CONSTRUCTION THEREON PRESENT AND FUTURE	PHYSICAL POSSESSION	25-AUG-2026 FROM 11:00 AM TO 03:00 PM	Rs.13,50,000/- (Rupees Thirteen Lakh Fifty Thousand Only)	30-SEP-2026	10% OF THE BID AMOUNT	Rs. 10,000/- (Rupees Ten Thousand Only)	03-OCT-2026 FROM 10:30 AM TO 11 AM
(2) MR. VISHAL KATIYAR & MRS. KAVITA MALIK	Rs.25,47,254/- (Rupees Twenty-Five Lakh Forty-Seven Thousand Two Hundred and Fifty-Four only) as on 30-NOV-2021*	FLAT NO. 902, BLOCK-F, 9TH FLOOR, PROJECT VICTIRYONE CENTRAL, SITUATED AT PLOT NO. GH 02/E, SECTOR-12, GREATER NOIDA, GAUTAM BUDDH NAGAR, UTTAR PRADESH CONSISTING OF 2 ROOMS, 1 KITCHEN, 2 BATHROOMS, 1 HALL, ADMEASURING 92.43 SQ. MTR. (APPROX) WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE	PHYSICAL POSSESSION	27-AUG-2026 FROM 11:00 AM TO 03:00 PM	Rs.30,00,000/- (Rupees Thirty Lakh Only)	30-SEP-2026	10% OF THE BID AMOUNT	Rs.10,000/- (Rupees Ten Thousand Only)	03-OCT-2026 FROM 11:30 AM TO 11:30 AM
(3) MR. KAPIL ANAND	Rs.86,76,439/- (Rupees Eighty-Six								



BRANCH OFFICE :
Sirsra Branch,
Janta Bhawan Road, Sirsa

POSSESSION NOTICE (For Immovable property/ies)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorised Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 15.06.2024**, calling upon the Borrower **Mr. Shamsher Singh S/o Sh Nirbhay Singh & Mr. Sarabjit Singh S/o Sh Nirbhay Singh**, Address: H No 820, Dhani Ram Singh Pura, Baharolwali, Tehsil Rania, Sirsa Haryana-125076 and **Mr Daljeet Singh S/o Balkar Singh (Guarantor)** R/O Village Fakira Wali Theri, Nakora, Tehsil Rania, Distt Sirsa to repay the amount mentioned in the notice being **Rs. 7,44,352.11 (Seven Lacs forty four thousand three hundred fifty two rupees and Paise eleven only)** as on **15.06.2024** together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **20th day of August of the year 2026**.

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of Bank of Baroda for an amount of **Rs. 9,38,644.61 (Nine Lacs thirty eight thousand six hundred forty four rupees and Paise sixty one only)** and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All That Part And Parcel Of Residential Property a Plot Measuring 1 Kanal 1 Maria Being 21/143 Share Of Land Measuring 7 Kanal 3 Maria Comprised In Khewat No. 616 Min Khatoni No 758 Min Kharsa No 779 Situated At Village Jwan Nagar Tehsil Rania District Sirsa. Bounded As Under: East : Thorough Fare Measuring 99'8", West: Plot Measuring 64'10", Norh: Plot Measuring 92'8", South: Phirni Measuring 86'

Dated: 20.08.2026

Place: Sirsa

Authorized Officer

JOINT E-AUCTION SALE NOTICE

Pursuant to Section 13(4) of the SARFAESI Act, 2002, read with Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002, and Section 35(1)(f) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 32(c) and Schedule I of the IBBI (Liquidation Process) Regulations, 2016.

M/S OSIL EXPORTS LIMITED (Under Liquidation)

CIN: U18101HR2008PLC037781. PAN: AABCO0357J.

Regd. Office: 80th Milestone, G.T. Road, Jattipur, Panipat - 132103, Haryana.

Jointly Issued By:

Liquidator: Mohit Chawla

SCO 26, Level III, Shri Balaji Complex, Old-Ambala Road, Dhakauli, Zirakpur - 140603 and

Secured Financial Creditor: Bank of India, Punjab National Bank and RARE Asset Reconstruction Limited

Notice for sale of assets of **OSIL EXPORTS LIMITED** by the Liquidator, appointed under the Insolvency and Bankruptcy Code, 2016 jointly with the land of the Personal Guarantor mortgaged with the Bank of India ("Secured Creditor") in consortium with PNB and RARE Asset Reconstruction Limited under SARFAESI Act made thereunder on an "AS IS WHERE IS", "AS IS WHAT IS", AND "NO RECOURSE BASIS".

a) **Freehold Reversionary Right in the Land:** The freehold reversionary right of the Legal Heirs mortgaged/charged to Consortium banks (Pari passu Charge), being the right to resume full, unencumbered possession and enjoyment of the Land upon expiry or determination of the lease, offered for sale by the Authorized Officer on behalf of the Secured Creditor Consortium under **Section 13(4) of the SARFAESI Act, 2002 read with Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002;** towards Loan outstanding dues of the Corporate Debtor amounting to ₹ 240,17,65,963/61 (Rupees Two Hundred Forty Crores Seventeen Lakh Sixty Five Thousand Six Hundred Sixty Three and Paise Sixty One only), Plus interest w.e.f 25.11.2019 and other charges towards **(M/s OSIL Exports Limited along with personal Guarantors and legal Heirs of late Sh. Krishan Kumar Gupta)** and

(b) **Leasehold Rights and Building:** The unexpired leasehold rights of the Corporate Debtor in the said Land for 83 years, together with the building/superstructure constructed thereon, forming part of the liquidation estate and offered for sale by the Liquidator under **Section 35(1)(f) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 32(c) and Schedule I of the IBBI (Liquidation Process) Regulations, 2016.**

The aforesaid interests are being offered jointly as a single composite Block through the e-auction process, subject to the terms and conditions set out in the detailed Sale Notice and E-Auction Process Document.

Component	Reserve Price (INR)	Earnest Money Deposit (EMD)	Incremental Bid Value			
Sale Under SARFAESI Act, 2002						
Block-A-Freehold ownership of the Land Freehold reversionary right in the Land (114 Kanal 13 Maria), situated at 80th Mile Stone, G.T. Road, Village Jattipur, Tehsil-Samalkha, Panipat in the name of Late Shri Krishan Kumar Gupta, valued on a restitution basis (i.e., resumption of full possession only upon expiry of the lease below, not as vacant, immediately-possessable freehold)	Rs. 73.09 Cr.					
Sale Under IBC, 2016		10% of reserve price	Rs. 1.00 Cr			
Block-B-Leasehold Rights of Factory Land in favor of the corporate debtor and building thereupon. Corporate Debtor's unexpired leasehold right in the Land (114 Kanal 13 Maria) (lease deeds dtd. 15.10.2010 & 09.08.2011; ~83 of 99 years remaining) and Building (RCC/Steel, constructed 2010) - forming part of the liquidation estate	Rs. 44.55 Cr.					
Total Reserve Price for Composite Block	Rs. 117.64 Crs.	Rs. 11.764 Cr	Rs 1.00 Cr			
EMD of Composite Reserve Price for Block A & Block B		Rs. 11.764 Cr				
Litigation pending - 1): Appeal No. 294/2023 is pending before the DRAT, New Delhi, filed by Sumit Gupta (one of the legal heirs of the late Krishan Kumar Gupta), challenging the DRT-II Chandigarh order dated 18.03.2023 in SA No. 59/2021. DRT-II CHD, with its order dated 18.03.2023, has dismissed the said SA case filed by K.K. Gupta as having no merit.						
Litigation pending - 2): The Hon'ble NCLT, Chandigarh Bench, vide order dated 27.10.2025 in IA No. 1454/2023, permitted the Liquidator to proceed with the liquidation process subject to disclosure that a portion of the land – measuring 2 Kanal (16'6" in width, 660 ft length) – is the subject of a pending dispute concerning an alleged gift to the gram panchayat; this parcel forms part of the larger land parcel described above.						
Litigation pending - 3): IA No. 594 of 2026 is pending, wherein the Liquidator seeks directions against an alleged illegal occupant (referred to as Mahabir Gausahla) to vacate unauthorized occupation of open land (~12,000 sq. yds. / approx. 2.5 acres) facing the Main G.T. Road, forming part of the total land parcel at Village Jattipur, Tehsil Samalkha, District Panipat.						
Litigation pending - 4): Company Appeal (AT) (Insolvency) No. 1058 of 2026 is pending before the Hon'ble NCLAT, wherein the personal guarantor has challenged the order of the Hon'ble NCLT wherein the PIRP initiated u/s 94 of the IBC, 2016 was dismissed.						
Litigation pending - 5): Civil case no. CS/372/2023 filed by Ashu Rahul on behalf of Mahabir Gausahla vs LR's of Late K.K. Gupta and consortium banks in the Court of Civil Judge (Senior Division) Samalkha.						
Particulars	Details					
Date of Publication of Sale of Notice	21.08.2026					
Date and time of inspection or due diligence of assets	22.08.2026 till 22.09.2026					
Date and time of EMD deposit on or before the date by the interested bidder on BaankNet through Wallet	22.09.2026 till 12:00 PM					
Date and time of E-Auction (with unlimited extension of 5 minutes each)	24.09.2026, 12:00 PM till 04:00 PM					
Important Notice:						
1. The sale shall be conducted online through the BAANKNET e-auction portal on an "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis, with the Land, Leasehold rights and Building offered together as a single, composite block.						
2. The freehold reversionary right in the Land and the unexpired leasehold rights with Building are separately valued, reflecting their respective limitations. Upon acquisition by the same successful bidder, the lease shall stand extinguished by merger under Section 111(d) of the Transfer of Property Act, 1882, resulting in unified freehold ownership. Accordingly, both interests are offered as a single composite block, with any excess realisation over the combined floor valuations apportioned in proportion to their respective floor valuations.						
3. Eligibility: every bidder shall submit, through Baanknet, a combined declaration confirming (a) eligibility under Section 29A of the Insolvency and Bankruptcy Code, 2016,						
4. To the best of knowledge and information of the Authorised Officer, there is no litigation on the property/ies mentioned in the notice. However, the intending bidders should make their own independent inquiries regarding the title of property/ies put on auction and claims / rights / dues / affecting the property, prior to submitting their bid. The E- auction advertisement does not constitute and will not be deemed to constitute any Commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer / Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. No claim of whatsoever nature will be entertained after submission of the online bid regarding property/ies put for sale.						
5. Bidders shall be deemed to have read & understood the terms & conditions of sale & be bound by them.						
6. It shall be the responsibility of the interested bidders to inspect and satisfy themselves about the property before submission of the bid.						
7. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded.						
8. EMD of composite reserve price shall be deposited only through the Baanknet e-wallet, on or before the last date specified above. Bidding shall be ascending, online, electronic, in multiples of the incremental bid amount, with an automatic 5-minute extension on any bid placed within the last 5 minutes of the scheduled closing time.						
9. Payment Terms for Freehold land, sold under the SARFAESI Act, 2002: The successful bidder shall deposit 25% of the sale price for Block A (inclusive of EMD) within 24 hours of declaring highest bidder by the consortium of Secured creditors and the balance 75% within 15 days of confirmation, extendable in writing by the Authorised Officer for reasons recorded, by up to a further period not exceeding 90 days in aggregate from the date of confirmation, without interest as specified in the E-Auction Process Information Document, in accordance with Rule 9 of the Security Interest (Enforcement) Rules, 2002. In the event the balance sale consideration is not received in full within the said period, as applicable, the sale of both the Blocks, i.e., Block A & Block B, shall stand cancelled and the amount deposited shall be forfeited. The auction sale is subject to confirmation by the Bank. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money already deposited, and the property shall be put to re-auction, and the defaulting bidder shall have no claim/ right in respect of property/amount.						
10. Payment Terms of leasehold rights and building, sold as part of the Liquidation Estate under the IBC, 2016: The successful bidder shall, on being invited by the Liquidator, deposit the balance sale consideration for Block B in full within 90 (ninety) days of the date of such demand, in accordance with Schedule I to the IBBI (Liquidation Process) Regulations, 2016. Any amount paid after 30 (thirty) days of such demand shall attract interest at 12% per annum. In the event the balance sale consideration is not received in full within the said period of 90 days, the sale of both the Block, i.e., Block A & Block B, shall stand cancelled, and no extension of this period is available under the applicable Regulations.						
11. Within 3 days of the close of the E-Auction, the Liquidator (with the approval of the Committee of Creditors, which supervises the conduct of liquidation under Section 21(11) of the IBC, 2016) and the Authorised Officer shall complete due diligence and eligibility verification of the highest bidder (H1) for the joint Auction.						
12. Neither the Authorised Officer/Bank nor e-Auction service provider will be held responsible for any Internet Network problem / Power failure / any other technical lapses / failure etc. In order to ward-off such contingent situation the interested bidders are requested to ensure that they are technically well equipped with adequate power back-up etc. for successfully participating in the e-Auction event.						
13. The purchaser shall bear the applicable stamp duties / Registration fee/TDS on auction price/other charges, etc. and also the statutory/non-statutory dues, taxes, assessment charges, etc. owing to anybody. The Authorised Officer/Bank is not bound to accept the highest offer and has the absolute right/a discretion to accept or reject any or all offer(s) or adjourn / postpone / cancel the e-Auction or withdraw any property or portion thereof from the auction proceedings at any stage without assigning any reason there for.						
14. The Sale Certificate will be issued in the name of the purchaser(s) / applicant (s) only and will not be issued in any other name(s).						
15. The sale shall be subject to rules/ conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Further details/enquiries if any on the terms and conditions of sale can be obtained from the respective branch on the contact numbers given						
16. All statutory dues, mutation costs, stamp duty, and registration charges shall be borne exclusively by the successful bidder.						
17. The Liquidator reserves the absolute right to cancel the aforesaid auction in discussions with CoC without assigning any reasons. Accordingly, the auction for Composite block stands cancelled, and no participant or bidder shall have any claim, right, or recourse against the Liquidator or Secured Creditors arising from such cancellation						
18. For the detailed E-Auction Process Information Document and registration/KYC procedure: https://ibbi.baanknet.com/eauction-ibbi/home and https://baanknet.com . Queries: Liquidator - Mohit Chawla, camohitchawla@gmail.com / liq.osilexports@gmail.com, 9888003303; Authorised Officer of Bank of India Sh. Rakesh Kumar 9987048267; Baanknet support: support.baanknet@psballiance.com, +91 8291220220.						
19. Any clarifications/ additional information by contacting Sh. Mohit Chawla 9888003303 or email at liq.osilexports@gmail.com or Sh. Rakesh Kumar, Authorised officer 9987048267.						
Sd/- Mr Mohit Chawla Liquidator in the matter of OSIL Exports Limited IP Registration no: IBBI/PA-001/IP-P00524/2017-2018/10949 Address: SCO 26, Level iii, Shri Balaji Complex, Old-Ambala Road, Dhakauli, Zirakpur-140603 Registered Email id: camohitchawla@gmail.com Correspondence Email I'd: liq.osilexports@gmail.com Contact: 99888003303	Sd/- Mr. Rakesh Kumar Authorized Officer of Bank of India Address: STAR HOUSE, S.C.O. 76-82, 3rd Floor, Sector-31-A Chandigarh-160030 Registered Email Id: ARB.Chandigarh@bankofindia.in Contact: 9987048267					



GMR Ambala- Chandigarh Expressways Pvt. Ltd.
25/1 SKIP House, Museum Road, Bangalore-560025 CIN: U45203KA2005PTC036773
Promoters of the Concessionaire: GMR Energy Ltd. & GMR Airports Infrastructure Ltd.

PUBLIC NOTICE ON REVISED USER FEE (TOLL) RATES AT DAPPAR TOLL PLAZA (KM 23+100)
APPLICABLE FROM 01 SEPTEMBER 2026.

1. The public are hereby informed that pursuant to approval of revised user fee rates vide letter No NHA/PIU/CHD/11136/Conc./E-146868/2026/28 dated 18th August 2026 of NHA, the user fee rates for the use of section from Km 5+735 to 39+960 of NH 152 (old NH-22) and Km 0+000 to Km 0+871 of NH-205 (old NH-21) Ambala-Chandigarh section in the States of Haryana and Punjab respectively are going to be revised as under w.e.f. 01 September 2026 at Dappar Toll Plaza (Chainage 23+100) Near Village Dappar, District SAS Nagar State of Punjab

Category of Vehicle	Fee for single journey*	Fee for return journey with in a day*	Fee for Monthly Pass*	Fee for Local Personal Traffic*	Fee for Local Commercial traffic*
Car/jeep/Van	50	75	1535	15	25
Light Commercial vehicle (LCV) Mini Bus	90	135	2690	NA	45
Truck/ Bus	180	270	5380	NA	90
Multi Axle Vehicle (> 2 axle)	290	430	8645	NA	145
Earth Moving equipment and Heavy Construction machinery	385	575	11525	NA	190

2. The above rates are applicable for a complete length of 35+096 Km at Dappar Toll Plaza

3. The following concessions are available at toll plaza (Through Fastag):

I. Return journey within 24 hrs. from time of payment for all categories of vehicle (discount 50%)

II. 30 or more single journeys in a calendar month for all categories of vehicle.

III. Local personnel traffic; Twenty-five percent of the applicable fee for the specific category of vehicles.

IV. Local commercial traffic; Fifty percent of the applicable fee for the specific category of vehicle.

V. 1.25 times fee shall be charged from vehicles without Fastag/ Blacklisted Fastag/ Invalid Fastag/Fastag not pasted (Tag in hand) or insufficient balance in Fastag as per the guidelines of National Highway Authority of India.

VI. Charges from overloaded vehicles will be charged as per NHA Circular: NHA/13013/CO/2016-17/ dated 19 Jan 2017.

4. The list of exempted vehicle as given in the Fee notification dated 21 Nov 2008.

5. As per the Concession Agreement dated 16 Nov 2005 the Concession period ends on 11 August 2027 (subject to the provisions of the Concession Agreement).

6. For viewing the fee notification dated 21 November 2008 published in the Gazette Letter of NHA-NHA/PIU/CHD/11136/Conc./E-146868/2026/28 dated 18th August 2026 containing approval of revised rates and provisions in the Concession Agreement, the website <http://rajmargyatra.nhai.gov.in> may be visited.

7. Names and address are as under, for any enquiry and /or giving complaints/suggestions:

Details of Representative	Concessionaire	IE	PIU of NHA
Name	Mr Iqbal Singh	Mr Devender Kumar Aggarwal	Mr Amit Kumar Ojha
Address	M/s GMR Ambala-Chandigarh Expressways Pvt.Ltd, KM 23+100, Dappar Toll Plaza, Near Ammunition Depot, Tehsil Dera Bassi, District SAS Nagar (Punjab) 140506	Team Leader M/s. MSV India Private Ltd. in consortium with Mahamarg infra consultants Pvt. Ltd. Flat No 1576, 5th Floor, Silver City Greens, Zirakpur-140603.	Project Director- NHA/PIU- Chandigarh, Building Sector-30-B, Chandigarh-160030 (UT)
Contact No	9878822160	9888053398	8130006092

* All the above rates are applicable through Fastag only.

GMR GROUP-ACE&PREM ASSOCIATES



BRANCH : SANGRUR (2488)
BRANCH : FEROZEPUR (2094)

DEMAND NOTICE

DEMAND NOTICE U/S 13(2) OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT,2002 (SARFAESI ACT) READ WITH RULE 3 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

All of you, the under mentioned persons (Borrowers/Guarantor(s)), were sent Registered Demand Notices under section 13(2) of SARFAESI ACT-2002 of dates mentioned there against hereunder by the 'Authorised Officer' of the Bank, calling upon you all, to pay the amount of demand notice mentioned against account, as on date of notices with further interest till payment within 60(sixty) days of the notice. The said Demand Notice could not be served upon all of you and in certain cases the same were returned unserved.

The undersigned being the Authorised Officer of Secured Creditor Bank has reasons to believe that all of you can not be served with the demand Notice ordinarily except by mode of substituted service. Hence, each of you is hereby called upon through this public notice to pay the below mentioned amount with further interest up to the date of payment due against you within 60 days from the date of this publication, failing which, the Bank shall proceed under section 13(2) of the said Act-2002 for taking possession of Secured Assets mentioned therein below and thereafter to sell the same so as to realize the dues with further interest till realization with cost. Guarantor/ Mortgageor(s) due to non payment of dues by the Borrower, Guarantee given by them in hereby invoked and you are called upon to pay the entire dues.

Name of Borrowers / Guarantor	Details of Security Assets (all that Part and Parcel of)	NPA Demand Notice Date	Amount as per Demand Notice (Rs.)
BRANCH: SANGRUR (2488)	MARUTI SUZUKI INDIA LTD MARUTI	02.11.2023	Rs. 2,88,489.71/-
Borrower: Sh. Amit S/o Subhash Chand (sole owner) Tehsil Sangrur Guru Nanak Colony Sangrur-148001 Punjab. Guarantor: Sh. Neeraj S/o Subhash Chand House No. 573 2 Shiv Colony, Behind Gum Factory Bhiwani-127021 Himachal Pradesh.	ALTO LXI, REGISTRATION NO.: PB 13 BH 6249, CHASSIS NUMBER: MA3EUA61300F36603, ENGINE NUMBER: F8DNG287913, COLOR: SUPERIOR WHITE-26U	20.08.2026	(Rupees Two Lakhs Eighty Eight Thousand Four Hundred Eighty Nine and paisa seventy one only), together with further interest and incidental expenses and costs
BRANCH: FEROZEPUR (2094)	HONDA SIEL CARS LTD, HONDA AMAZE	31.10.2019	Rs. 6,75,516.51/-
Borrower: Chander Shekhar S/o Shiv Kumar (sole Owner) H. No. 17/18, Street No 10, Ferozepur Cantt, Ferozepur-152001. Guarantor: Hajji Mohammad Irfan S/o Bholla H. No. 243, near Police Station Indira Colony, Ferozepur Cantt, Ferozepur-152001.	1.5 SMT, REGISTRATION NO.: PB 05 AD 0465, CHASSIS NUMBER: MAKDF25GJFN110600, ENGINE NUMBER: N15A13018454	17.08.2026	(Rupees Six Lakhs Seventy-Five Thousand Five Hundred Sixteen and paisa Fifty-one only), together with further interest and incidental expenses and costs.
BRANCH: FEROZEPUR (2094)	H YUNDAI Eon DLITE PLUS.	01.12.2020	Rs. 2,67,986.33/-
Borrower: Sh. Ajay Batra S/o Sh. Hari Nath Batra (sole Owner) H. No. 116 Golden Enclave Ichhey Wala Road Ferozepur-152001.	REGISTRATION NO.: PB05 AA 7199 CHASSIS NUMBER: MALA151ALEM320104, ENGINE NUMBER: G3HAEM282842	17.08.2026	(Rupees Two Lakhs Sixty Seven Thousand Nine Hundred Eighty Six and paisa Thirty Three only), together with further interest and incidental expenses and costs
BRANCH: FEROZEPUR (2094)	HYUNDAI MOTOR INDIA LTD, VENUE	13.05.2024	Rs. 8,45,093.71/-
Borrower: Patras S/o Mohinder Masih (sole Owner) Village Hakewala Ferozepur-152002. Guarantor: Mishal Gachli W/o Markas H. No. 63, Shanti Nagar Ferozepur-152002.	1.2 KAPPA MTE, REGISTRATION NO.: PB 05 AQ 4500, CHASSIS NUMBER: MALFA81BLNM370809, ENGINE NUMBER: G4LANM259187	17.08.2026	(Rupees Eight Lakhs Forty Five Thousand and Ninety Three and paisa Seventy one only), together with further interest and incidental expenses and costs

You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/ restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income.

This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.

DATE: 22-08-2026

PLACE: BATHINDA

AUTHORISED OFFICER



RBL BANK LTD.
REGISTERED OFFICE: 1st Lane, Shahupuri, Kohlapur-416001
National Operating Centre : 9th Floor, Techniplex-I, Off Vee Savarkar Flyover, Goregaon (West) Mumbai - 400062.

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on **28-08-2026**.

In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornament (in gms)
1.	809010099613	Rohitak	JITENDER SINGH	TOTAL GROSS WT 152.8 TOTAL IMPURITY 12.90 TOTAL STONE WT 0 TOTAL NET WT 139.9

The online auction will be held on <https://gold.auctiontiger.net> or <https://rblgold.auctiontiger.net> on 28-08-2026 from 02:00 PM to 05:00 PM IST. Intending bidders should contact M/s. e-Procurement Technologies Ltd. (AuctionTiger) 6351896640/7984129853.

For detailed Terms and Conditions, please visit the auction portal.

Place : Chandigarh

Date : 22-08-2026

Authorized Officer
RBL Bank Ltd.

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S GLOBE PANEL INDUSTRIES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/S GLOBE PANEL INDUSTRIES INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28/04/2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2010PTC202109
5. Address of the registered office and principal office (if any) of corporate debtor	UNIT No. 108, 1ST FLOOR, NDM-2, PLOT No. D-1-2-3 WAZIRPUR DISTRICT CENTRE,NETAJI SUBHASH, PLACE, North Delhi, NEW DELHI, Delhi, 110034
6. Insolvency commencement date in respect of corporate debtor	21.08.2026 (Hon'ble NCLT Court order dated 19.08.2026 & Email received on dated 21.08.2026)
7. Estimated date of closure of insolvency resolution process.	17.02.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sunil Kumar Agrawal Registration No: IBBI/IFA-002/IP-N00081/2017-2018/10222
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: E-205, LGF, Greater Kailash – II, New Delhi 110048 Email: aggarwalsk21@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 904, GF, Sector- 7C, Faridabad- 121006 Email: cirp.globepanel2026@gmail.com
11. Last date for submission of claims	04.09.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process (CIRP) of M/s Globe Panel Industries India Private Limited on dated 19.08.2026 vide order CIP(BI)-46/ND/2026. The IRP has received email from Hon'ble NCLT Court dated 21.08.2026.

The creditors of M/s Globe Panel Industries India Private Limited, are hereby called upon to submit their claims with proof on or before 04.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (NA) shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim: Form B: Claim by Operational Creditors except workmen & employees. Form C: Claim by Financial Creditors. Form CA: Claim by Financial Creditors in a class. Form D: Claim by workmen or an employee. Form E: Claim submitted by an authorized representative of workmen or an employee. Form F: Claim by Creditors (other than Financial Creditors and Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.08.2026

Place: New Delhi

Sd/-
Sunil Kumar Agrawal
Interim Resolution Professional
Regn. No: IBBI/IFA-002/IP-N00081/2017-2018/10222
AFA No: AA21022202/311226204184 Valid upto 31.12.2026

"IMPORTANT"

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We understand your world

Head Office: HDFC Bank House, Senapati Bapat Marg, Lower Panel (West), Mumbai - 400 013.

Regional Office: HDFC Bank Ltd., Deptt. For Special Operations, Ground Floor, Gulab Bhawan, Bahadur Shah Zafar Marg, New Delhi-110002.

Authorised Office at:- HDFC Bank Ltd., Deptt. For Special Operations, 5th Floor, B 21, 14570, G. T. Road, Dholewal Chowk, Adjoining Gulzar Motors, Ludhiana-141 008.

E-AUCTION-SUBSEQUENT SALE NOTICE

Auction Cum Sale Notice for Subsequent Sale of Immovable property mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of

HINDULJA HOUSING FINANCE LIMITED

कॉर्पोरेट कार्यालय: नं. 167-169, विजय चक्रे,
अन्ना सार्क, इन्दौर, केरणा - 460015

होम फाइनेंस

सर्वीस सेंटर - 965413 0749

होम फाइनेंस

अचल संपत्ति के भौतिक कच्चे की सार्वजनिक सूचना

सेवा में,
1. श्री राकेश कुमार, कर्जदार 2. श्रीमती लुनी देवी, राह-कर्जदार, मकान नंबर 183, गली नं. 7, बलराय गांव, उत्तर पश्चिम दिल्ली -110033 दोनों का पता: प्लॉट नंबर 7, खसरा नंबर 517, गांव बुराडी, दिल्ली -110084
लैन नं. DLDEL/DW/DA00001051
जबकि: सीजेएम, सेंट्रल, गैस इकाई कोर्ट, दिल्ली द्वारा दिनांक 01.07.2026 को पारित आदेश के अनुपालन में, निम्नलिखित संपत्ति अर्थात् यह समस्त टुकड़ा और पार्सल जोकि प्लॉट संख्या 7, जिसका माप 100 वर्ग गज इसकी छत /छत के अधिकार, खासरा सं. 517 में निर्मित जो बुराई गांव के विलारित लाल डोरा /अबादी में, दिल्ली 110084 की सम्पत्ति का **भौतिक कच्चा 18.08.2026** को मेरस हिंदुजा हाउसिंग फाइनेंस लिमिटेड द्वारा अधिग्रहित किया गया है। विशेष रूप से उधारकर्ताओं और सामान्य रूप से जनता को चेतावनी दी जाती है कि वे संपत्ति का सीधा न करें और संपत्ति के साथ कोई भी लेनदेन मेरस हिंदुजा हाउसिंग फाइनेंस लिमिटेड के अधीन होगा।
महान : दिल्ली, दिनांक : 22.08.2026
प्रतिष्ठापक अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड

TATA

टाटा कैपिटल लिमिटेड

पंजीकृत कार्यालय: टावर ए, 11वीं मंजिल, येननसूला विमानतः पार्क, गणपत राव कदम मार्ग, लोअर मेरस, मुंबई - 400013।, शाखा कार्यालय: 9वीं मंजिल, वीडियोकॉन टावर, ब्लॉक ई-1, इंडेवतान, एक्सटेशन, नई दिल्ली - 110055

सुविधायक

यह सुविधायक 20.08.2026 को जनसभा - नई दिल्ली संस्करण में प्रकाशित किसी सूचना के संदर्भ में जारी किया जा रहा है, जो श्री विद्याल अरोड़ा, ऋण खाता संख्या 4715845 तथा TCFLA0359000011228894 से संबंधित है। उक्त किसी सूचना में निम्नलिखित त्रुटियों को सुधारा निम्नानुसार पड़ा था:-
1. जमा धरोहर राशि - जमा धरोहर राशि रु. 19.82,200/- (रुपये उन्नीस लाख बयासी हजार दो सौ मात्र) के स्थान पर निम्नानुसार पड़ी जाए:
रु. 19.82,900/- (रुपये उन्नीस लाख बयासी हजार नौ सौ मात्र)।
2. संपत्ति निरीक्षण दिनांक- संपत्ति निरीक्षण दिनांक 21 जून, 2025 के स्थान पर निम्नानुसार पड़ी जाए:
07 सितंबर, 2026
अन्य सभी निम्न एवं शर्तें, विवरण तथा किसी सूचना की अन्य विषय-वस्तु पूर्ववत् रहेंगी।
स्थान: नई दिल्ली
हस्ता/-, अधिकृत अधिकारी
दिनांक : 22.08.2026
टाटा कैपिटल लिमिटेड

IN THE COURT OF THE HON'BLE LXXXVII ADDL. CITY CIVIL AND SESSIONS JUDGE, COMMERCIAL COURT COMPLEX, BENGALURU
Com O.S. 340/2026 (CCH-88)
Plaintiff: IFB Automotive Pvt. Ltd.
Having Head Office at Plot No. Ind 5, Sector 1, East Kolkata Township, Kolkata-700107
And having branch office at- No. 16, Viseswararaih Industrial Estate, 1st Main Road, Whitefield Road, Mahadevapura, Bengaluru-560048
Represented by Mr. Prasanna Murthy, Manager, S/o Late B. T. Krishnachar, Aged about 59 years. - V/s -
Respondent : Mr. Saibal Sarkar & Ors.
NOTICE TO DEFENDANT NO. 5 THROUGH PAPER PUBLICATION
Respondent Address:
M/s. JRG KBA Defence and Allied Industries Pvt. Ltd, Having Head Office at- DSM 449, DLF Towers, Shivaji Marg, India, New Delhi, Delhi - 110015.
WHEREAS, the above Plaintiff has filed the instant suit seeking inter alia, a decree of permanent injunction restraining the Defendants from accessing, using, disclosing or otherwise dealing with the Plaintiff's confidential and proprietary information, including sensitive defence-related drawings, designs, manufacturing processes, data and trade secrets, and for recovery of damages of **Rs. 8,53,34,192/-** with interest arising out of breach of confidentiality and corporate espionage.
You are hereby informed to appear before this Court in person or by a pleader duly instructed **on 24.09.2026 at 11.00 o'clock** in the forenoon to show cause against the plaint, failing which the matter will be heard and determined.
You are directed to produce on that day all the documents upon which you intend to rely in support of your defense.
Take notice that in default of your appearance, on the day before mentioned, the suit will be heard and determined in your absence.
Given under my hand and the sale of the Court, this 7th day of August, 2026.
By Order of the Court, Senior Sheristadar City Civil Court,
Commercial Court Complex, Bengaluru
Advocate for the Plaintiff
Chintan Chinnappa
Spectrum Legal, 2nd Floor,
Silver Rock, 12, Nandi Durga Road, Jayamahall, Bengaluru - 560006.
Email ID: chintan@spectrumlegal.in
Ph. No.: +91 9686455514

ऋण वसुली ट्रिब्यूनल-1, दिल्ली

श्री श्री मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्टीट, नई दिल्ली-110001
टीए नं. 484 / 2023
आईसीआईसीआई बैंक लिमिटेड ...आवेदक बनाम
सोमेन्द्र यादव एवं अन्य ...प्रतिवादी

सेवा में,
1. श्री सोमेन्द्र यादव पुत्र श्री सतपाल यादव, निवासी 794, शाहपुर बस्स्टा-6, निकट शरकली ट्यूबेल गाजियाबाद-201002 (उ.प्र.)
2. श्री सचिन यादव पुत्र श्री सतपाल यादव, निवासी 794, शाहपुर बस्स्टा-6, शरकली ट्यूबेल के पास, गाजियाबाद-201002 (उ.प्र.)
जबकि उपरोक्त नामित आवेदक ने आपके विरुद्ध रु. 33,48,850.12/- (केवल तैतीस लाख अड़तालीस हजार आठ सौ पचास रुपये और बारह पैसे) की वसुली के लिए मामला दर्ज किया है और जहां अधिकरण की संतुष्टि के लिए यह दिखाया गया है कि सामान्य तरीके से आपकी संपर्क करना संभव नहीं है, इसलिए अतः यह नोटिस आपको दिनांक 04.12.2026 को ले. रजिस्ट्रार के समक्ष उपस्थित होने का निर्देश देते हुए विज्ञापन द्वारा जारी किया गया है (अधिक जानकारी के लिए कृपया डीआरटी की वेबसाइट www.tri-bunal.gov.in, फोन नंबर: 011-23748473 देखें)। ध्यान दें कि उल्लिखित दिन इस ट्रिब्यूनल के समक्ष आपकी उपस्थिति में चूक होने पर, मामले की सुनवाई की जाएगी और आपकी अनुपस्थिति में मामला निर्धारित किया जाएगा।
(i) सभी संबंधित पक्षकार हाइब्रिड मोड (अदालत में शारीरिक उपस्थिति या सिस्को वेबएक्स वीडियो लिंक के माध्यम से) द्वारा अपने मामलों में उपस्थित हो सकते हैं। (ii) वीसी के माध्यम से ऑनलाइन उपस्थिति के लिए सभी अधिकृतताओं/वाटियों को "सिस्को वेबएक्स" एप्लिकेशन/सॉफ्टवेयर डाउनलोड करना होगा। (iii) माननीय पीठासीन अधिकारी/रजिस्ट्रार वसुली अधिकारी-1 और वसुली अधिकारी-11 द्वारा मामलों की सुनवाई की तिथि के लिए "मीटिंग आईडी" और पासवर्ड अगली तिथि से एक दिन पहले डीआरटी के आधिकारिक पोर्टल यानी dtr.gov.in पर सार्वजनिक सूचना शीर्षक के अंतर्गत उपलब्ध होंगे। (iv) किसी भी आपत स्थिति में अधिकृत/वादी संबंधित अधिकारी से फोन नंबर 23748478 पर संपर्क कर सकते हैं।
यह आदेश मेरे हस्ताक्षर और अधिकरण की मुहर के तहत दिनांक 12 अगस्त, 2026 को दिया गया।
इस अधिकरण के आदेशानुसार

प्रपत्र संख्या **URC-2**
कंपनी अधिनियम, 2013 के अध्याय XXI के भाग 1 के अंतर्गत पंजीकरण हेतु सूचना का विज्ञापन
(कंपनी अधिनियम, 2013 की धारा 374(ख) तथा कंपनियों (पंजीकरण हेतु अधिकृत) नियम, 2014 के नियम 4(1) के अनुसार)
1. यह सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 366 की उप-धारा (2) के अनुसूचना में, रजिस्ट्रार आरओसी सीआरसी, आईआईसीए, मानेसर, प्लॉट नंबर 8, 7 और 8, सेक्टर-5, आईएमटी मानेसर, गुडगांव (हरियाणा)-122050 के समक्ष यह आवेदन प्रस्तुत किया गया है कि एग्जैक्स साइबरटेक एलएलपी, एक लिमिटेड लाइबिलिटी पार्टनरशिप, को कंपनी अधिनियम, 2013 के अध्याय XXI के भाग 1 के अंतर्गत, शेयरों द्वारा सीमित कंपनी के रूप में पंजीकृत किया जाए।
2. कंपनी के मुख्य उद्देश्य निम्नलिखित हैं:
क) ग्राहकों को सूचना प्रौद्योगिकी से संबंधित परामर्श सेवाएं प्रदान करना, कंप्यूटर सॉफ्टवेयर एवं हार्डवेयर सिस्टम के कार्यान्वयन से संबंधित सभी मामलों पर सलाह देना, डेटा प्रोसेसिंग एवं सूचना प्रणाली तथा डेटा संचार प्रणाली के प्रबंधन हेतु उत्पादी का विकास एवं क्रियान्वयन करना, चाहे वह भारत में हो या विदेश में
3. प्रस्तावित कंपनी के मेमोरेडम एवं आर्टिकल्स ऑफ एसोसिएशन के मसौदे की प्रति निम्नलिखित कार्यालय में निरीक्षण हेतु उपलब्ध है: तीसरी मंजिल, जेएमडी शीर्षट आर्कैड मॉल, ए-ब्लॉक, फेज-1, DLF QE, DLF फेज-1, गुरुग्राम-122002, हरियाणा, भारत
4. यह सूचित किया जाता है कि इस आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति अपनी आपत्ति लिखित रूप में रजिस्ट्रार आरओसी सीआरसी, आईआईसीए, मानेसर, प्लॉट नंबर 8, 7 और 8, सेक्टर-5, आईएमटी मानेसर, गुडगांव (हरियाणा)-122050 को इस सूचना के प्रकाशन की तिथि से 21 दिनों के भीतर भेज सकता है, तथा इसकी प्रति कंपनी के उपयुक्त पंजीकृत कार्यालय के पते पर भी भेजी जाए।
दिनांक: 21 अगस्त 2026
आवेदक / नामित भारीदार / भारीदार:
1. संजीव अग्रवाल - हस्ताक्षर
2. संदीप संचोप गुप्ता - हस्ताक्षर

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बंजी, कार्यालय: जी-4बी-1, एकाईएस, कोन को-ऑपरेटिव इन्डियन एस्टेट, मधुरा रोड, नई दिल्ली-110044, दिल्ली, भारत
फोन: 81-11-45795002, ई-मेल: cs@blseservices.com, वेबसाइट: www.blseservices.com

10वीं वार्षिक आम बैठक और रिमोट ई-वोटिंग की सूचना

एतद्वारा सूचित किया जाता है कि बीएलएस ई-सर्विसेज लिमिटेड ("कंपनी") के सदस्यों की 10वीं वार्षिक आम बैठक ("एजीएम") मंगलवार, 15 सितंबर, 2026 को अपराह्न 03:00 बजे (भारतीय मानक समय) वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो-विजुअल साधनों की सुविधा के माध्यम से आयोजित की जाएगी, जिसमें कंपनी अधिनियम, 2013 तथा कॉर्पोरेट मामलों मंत्रालय और भारतीय प्रतिभूति और निश्चित बोर्ड द्वारा समय-समय पर जारी विभिन्न परिचयों के अनुसूचना में वार्षिक आम बैठक की सूचना में उल्लिखित व्यवसायों का निष्पादन किया जाएगा। सभी सदस्यों को एतद्वारा सूचित किया जाता है कि:-
1. 31 मार्च, 2026 को समाप्त वित्तीय वर्ष के लिए वार्षिक आम बैठक की सूचना सहित वार्षिक रिपोर्ट तथा रिमोट ई-वोटिंग और वार्षिक आम बैठक में इलेक्ट्रॉनिक वोटिंग संबंधी विवरण **शुक्रवार, 21 अगस्त, 2026** को उन सभी सदस्यों को इलेक्ट्रॉनिक माध्यम से भेज दिए गए हैं, जिनकी ई-मेल आईडी तथा डिजिटल प्रमाणों के पास 14 अगस्त, 2026 तक पंजीकृत थी। जिन शेयरधारकों को ई-मेल आईडी पंजीकृत नहीं है, उन्हें वित्तीय वर्ष 2025-26 के लिए वार्षिक आम बैठक की सूचना और वार्षिक रिपोर्ट प्राप्त करने हेतु बैंक और ब्यूआर कोड उपलब्ध कराने के लिए पत्र डाक के माध्यम से भेज दिया गया है।
वार्षिक आम बैठक की सूचना सहित वार्षिक रिपोर्ट कंपनी की वेबसाइट www.blseservices.com, स्टॉक एक्सचेंजों अर्थात् सीएफआई लिमिटेड और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की वेबसाइटों www.bseindia.com तथा www.nseindia.com और केफिन टेक्नोलॉजीज लिमिटेड (केफिन) की वेबसाइट <https://www.kfintech.com/> पर भी उपलब्ध है।
2. कंपनी अधिनियम, 2013 की धारा 108 के तहत तथा उसके सहपट्टित निर्मित नियमों के अनुसूचना में, कंपनी को प्रसन्नता है कि वह भौतिक रूप में, यदि कोई हो, अथवा डिजिटल रूप में शेयरधारक सदस्यों को एजीएम की सूचना में उल्लिखित कार्यों के संबंध में अपने वोट देने के लिए रिमोट ई-वोटिंग तथा एजीएम में ई-वोटिंग की सुविधा प्रदान कर रही है।
3. केफिन टेक्नोलॉजीज लिमिटेड (केफिन) की इलेक्ट्रॉनिक वोटिंग प्रणाली के माध्यम से ई-वोटिंग के प्रयोजन के लिए कट-ऑफ तिथि **मंगलवार, 08 सितंबर, 2026** निर्धारित की गई है। रिमोट ई-वोटिंग की अवधि शुक्रवार, 11 सितंबर, 2026 को प्रातः 09:00 बजे (भारतीय मानक समय) से प्रारंभ होकर सोमवार, 14 सितंबर, 2026 को अपराह्न 05:00 बजे (भारतीय मानक समय) समाप्त हो जाएगी। सोमवार, 14 सितंबर, 2026 को अपराह्न 05:00 बजे के बाद रिमोट ई-वोटिंग की अनुमति नहीं दी जाएगी। इसके पश्चात् कोएफआईएन द्वारा रिमोट ई-वोटिंग प्रणाली को वोटिंग के लिए निष्क्रिय कर दिया जाएगा। एक बार सदस्य द्वारा संकल्प (संकल्पों) पर अपना वोट देने के बाद, अपना वोट बदलने की अनुमति नहीं दी जाएगी।
4. वित्तीय वर्ष 2025-26 के लिए अंतिम वित्तीय प्राप्त करने के शेयरधारकों के अधिकार का निर्धारण करने के प्रयोजनार्थ अंतिम तिथि 08 सितंबर, 2026 निर्धारित की गई है।
5. यदि कोई व्यक्ति वार्षिक आम बैठक की सूचना भेजने के बाद, किंतु कट-ऑफ तिथि अर्थात् 08 सितंबर, 2026 को या उससे पहले कंपनी का सदस्य बनता है, तो वह अपना लॉगइन आईडी और पासवर्ड प्राप्त करने के लिए evoting@kfintech.com पर ई-मेल भेज सकता है। इसके अतिरिक्त, यदि सदस्य पहले से ही केफिन की रिमोट ई-वोटिंग प्रणाली पर पंजीकृत है, तो वह रिमोट ई-वोटिंग के माध्यम से अपना वोट डालने के लिए अपने मौजूदा यूजर आईडी और पासवर्ड का उपयोग कर सकता है।
6. डिजिटल रूप में अथवा भौतिक रूप में, यदि कोई हो, शेयरधारक सदस्यों तथा उन सदस्यों को, जिनमें से अपनी ई-मेल आईडी पंजीकृत नहीं की है, वे रिमोट ई-वोटिंग की प्रक्रिया वार्षिक आम बैठक की सूचना में देख सकते हैं।
7. जिन सदस्यों ने वार्षिक आम बैठक से पहले रिमोट ई-वोटिंग के माध्यम से अपना वोट डाल दिया है, वे वीडियो कॉन्फ्रेंसिंग/अन्य वीसी/ओएवीएम साधनों के माध्यम से एजीएम में भाग ले सकते हैं, किंतु वे द्वारा अपना वोट डालने के पत्र नहीं होंगे।
8. सदस्यों से अनुरोध किया जाता है कि वे एजीएम की सूचना में दिए गए एजीएम में शामिल होने, रिमोट ई-वोटिंग के माध्यम से वोट डालने, एजीएम के दौरान रिमोट ई-वोटिंग तथा वीडियो कॉन्फ्रेंसिंग/अन्य वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने संबंधी निर्देशों को ध्यानपूर्वक पढ़ लें।
9. ई-वोटिंग के संबंध में यदि आपका कोई प्रश्न या शिकायत है, सदस्य <https://evoting.kfintech.com> पर सहायता अनुभाग में उपलब्ध अक्सर पूछे जाने वाले प्रश्न (एफएक्यू) तथा ई-वोटिंग पुस्तिका देख सकते हैं या ई-वोटिंग के माध्यम से वोटिंग की सुविधा से संबंधित सभी शिकायतें केफिन टेक्नोलॉजीज लिमिटेड (केफिन), सेलेनियम भवन, टॉवर-बी, प्लॉट संख्या 31 एवं 32, फाइनशिअल डिस्ट्रिक्ट, नानकरामगुडा, सेरिलिंगमपल्ली, हैदराबाद, तेलंगाना 500032, भारत को संबोधित कर सकते हैं या ई-मेल द्वारा evoting@kfintech.com पर ईमेल भेज सकते हैं अथवा टॉल फ्री नंबर 1800-309-4001 पर संपर्क किया जा सकता

बीएलएस ई-सर्विसेज लिमिटेड के निदेशक मंडल के आदेशानुसार हस्ता/- नेहा नैद

स्थान: नई दिल्ली
दिनांक: 21.08.2026

कंपनी सचिव एवं अनुपालन अधिकारी
आईसीएसआई सदस्यता संख्या: एसीएस 33753

फॉर्म-ए

सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अधिनियम, 2016 के विनियम 6 के अधीन)

(कॉर्पोरेट व्यक्तिगत हेतु दिवाला समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अधीन)

मेसरस ग्लोब पैनल इंडस्ट्रीज इंडिया प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक वितरण

1. कॉर्पोरेट लेनदार का नाम **मेसरस ग्लोब पैनल इंडस्ट्रीज इंडिया प्रा. लि.**
2. कॉर्पोरेट लेनदार के पते की तिथि **28/04/2019**
3. प्राधिकरण, जिसके अधीन कॉर्पोरेट लेनदार **कंपनी रजिस्ट्रार, एनसीटी दिल्ली**
4. कॉर्पोरेट पत्राचार संख्या / कॉर्पोरेट लेनदार को सीमित दिवाला प्रदान करने **U74900DL2010PTC202109**
5. कॉर्पोरेट लेनदार के पंजीकरण ब्यवहार तथा प्रमाण ब्यवहार (यदि कोई) का पता **युनिट नं. 108, प्रथम मंजिल, एनडीएम-2, प्लॉट नं. डी-1-2-3, बजीरपुर डिस्ट्रिक्ट सेंटर, मेताजी सुभाष प्लेस, उत्तर दिल्ली, नई दिल्ली, दिल्ली, भारत, 110034**
6. कॉर्पोरेट लेनदार के सम्बन्ध में दिवाला अग्रिम तिथि **21.08.2026 (माननीय एनसीएलटी बोर्ड का आदेश दिनांक 19.08.2026 - ईमेल प्राप्ति दिनांक 21.08.2026)**
7. दिवाला समाधान प्रक्रिया समाप्त होने की अनुमानित तारीख **17.02.2027**
8. ऑनरिस रिजोल्यूशन प्रोक्लेशन के रूप में काम करने वाले दिवालाग्राम प्रेक्षक का नाम और पंजीकरण संख्या **श्री सुनील कुमार अग्रवाल
रजि. नं.: IBB/HPA-002/IP-N00081/2017-2018/10222**
9. ऑनरिस रिजोल्यूशन प्रोक्लेशन का पता और ईमेल पता जो बोर्ड के पास पंजीकृत है **पता: ई-205, एनजीएफ, उदर कलाश - I।
नई दिल्ली 110048
ईमेल: aggarwals21@yahoo.com**
10. ऑनरिस समाधान प्रेक्षक के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल **पता: 904, जीएफ, सेक्टर-7सी, फरीदाबाद-121006
ईमेल: corplobepanel2026@gmail.com**
11. पत्राचार प्रस्तुत करने की अंतिम तिथि **04.09.2026**
12. धारा 21 के उपधारा (6) के खंड (बी) के तहत ऑनरिस रिजोल्यूशन प्रोक्लेशन द्वारा लेनदारों को श्रेणियों, यदि कोई, सुनिश्चित की गई हो **संगत नहीं**
13. जिसके अंतर्गत वे लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इनामिलिटी प्रोक्लेशन के नाम (प्रत्येक श्रेणी के लिए तीन नाम) **संगत नहीं**
14. (क) प्रासंगिक काम और (ख) अधिकृत प्रतिनिधियों का विवरण **यहां भौतिक पता: एनए उपलब्ध है**

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि अधिकरण ने दिनांक 19.08.2026 को आदेश CP(IBC)-48/ND/2026 के माध्यम से मेसरस ग्लोब पैनल इंडस्ट्रीज इंडिया प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया (सीआईएआरपी) के प्रारंभ का आदेश दिया है। अंतर्गत समाधान प्रेक्षक को माननीय एनसीएलटी न्यायालय से दिनांक 21.08.2026 को ई-मेल प्राप्त हुआ है।
मेसरस ग्लोब पैनल इंडस्ट्रीज इंडिया प्राइवेट लिमिटेड के लेनदारों को एतद्वारा मजबूत छत्र 10 के समर्थन उल्लिखित पत्र पर ऑनरिस समाधान प्रेक्षक को दिनांक 04.09.2026 को या उससे पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए आमंत्रित किया जाता है।
वित्तीय लेनदार अपने दावों को प्रमाण सहित केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार अपने दावों को प्रमाण सहित व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।
यदि वे संबंधित वित्तीय लेनदार, जैसा कि प्रवेश सं. 12 (खण्ड नहीं) के समर्थन सूचीबद्ध है, फॉर्म सं. 1 में प्रवेश सं. 13 के समर्थन सूचीबद्ध तीन दिवाला प्रेक्षकों में से अपने अधिकृत प्रतिनिधि के पत्रों का संकेत देना, जो वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करेंगे- संगत नहीं।
दावों का प्रस्तुतिकरण भारतीय दिवाला और शोधन अधिनियम, 2016 के अध्याय IV के अनुसार किया जाना है। दावों के समर्थन में दस्तावेजों प्रमाण के साथ दावा और प्रमाण निम्नलिखित निर्दिष्ट प्रमाणों में प्रस्तुत किया जाना है:
फॉर्म की: कामगारों एवं कर्मचारियों को छेड़कट परिचालन लेनदारों द्वारा दावा
फॉर्म सी: वित्तीय लेनदारों द्वारा दावा
फॉर्म सीए: किसी वर्ग में वित्तीय लेनदारों द्वारा दावा
फॉर्म डी: कामगार या कर्मचारी द्वारा दावा
फॉर्म ई: कामगार या कर्मचारी के अधिकृत प्रतिनिधि द्वारा प्रस्तुत दावा
फॉर्म एफ: लेनदारों द्वारा दावा (वित्तीय लेनदारों और वित्तीय लेनदारों के अलावा)।
दावों के झूठे या झूठे प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

हस्ता/-
सुनील कुमार अग्रवाल
ऑनरिस समाधान प्रेक्षक

दिनांक: 21/08/2026
स्थान: नई दिल्ली

रजि. सं. IBB/HPA-002/IP-N00081/2017-2018/10222
एक्सर सं. AA2/10222/02/311226/204184 दिनांक 31.12.2026 तक वैधता

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